

t[THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN): (a) On account of the strike in U.S.A. ports, the arrivals of wheat and rice during February and March from U.S.A. have been very adversely hit, the shortfalls being of the following order:

	Wheat	Rice
Feb.	2.5 lakh tons	about 70,000 tons
March	about 5 lakh tons	about 50,000 tons

(b) The strike continued for 55 days and ended on the 7th March, 1965.]

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PAPERS LAID ON THE TABLE

ANNUAL CERTIFIED ACCOUNTS (1962-63) OF THE KHADI AND VILLAGE INDUSTRIES COMMISSION AND OTHER RELATED PAPERS.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO) : Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Annual certified Accounts of the Khadi and Village Industries Commission for the year 1962-63, together with the Audit Report thereon, under sub-section (4) of Section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) Statement explaining the reasons as to why the document referred to at (i) above could not be laid on the Table of the House earlier.

[Placed in Library. See No. LT-3998/65 for (i) and (ii).]

ANNUAL REPORT AND ACCOUNTS (1963-64) OF THE CENTRAL WAREHOUSING CORPORATION, NEW DELHI

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN) : Sir, I beg to lay on the Table, under sub-section (11) of

t[] English translation.

section 31 of the Warehousing Corporations Act, 1962, a copy of the Annual Report and Accounts of the Central Warehousing Corporation, New Delhi, for the year 1963-64, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT-4000/65.]

REVISED ESTIMATES (1964-65) AND THE BUDGET ESTIMATES (1965-66) OF THE EMPLOYEES' STATE INSURANCE CORPORATION

SHRI JAGANATH RAO: Sir, I beg to lay on the Table, under section 36 of the Employees' State Insurance Act, 1948, a copy of the Revised Estimates for the year 1964-65 and the Budget Estimates for the year 1965-66 of the Employees' State Insurance Corporation. [Placed in Library. See No. LT-4001/65.]

RE GENERAL DISCUSSION ON THE BUDGET IN RAJYA SABHA IN THE FIRST INSTANCE

SHRI A. D. MANI (Madhya Pradesh): Sir, may I seek your permission for raising an important matter concerning the position of this House in the Constitution. I know my responsibility in referring to the proceedings in the other House. On the 12th March the matter was raised in the other House regarding the prior discussion of the General Budget in this House and on that occasion the presiding authority of that Chamber, the Speaker, placed before the House certain propositions which affected the right of this House under the Constitution. According to him the Constitution has vested certain privileges in that House alone regarding the discussion of the General Budget. He also made another statement that even in respect of urging the Government to reduce taxation, that House had the privilege to do it first.

Sir, the General Budget has been discussed in this House since 1952, from the time the Constitution came into existence up to this day excepting for a variation for a year to suit the convenience of the other House. This matter was also raised in this House on the 4th March, 1963, and you